



ITEM NO.39

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos. 2770-2771/2025

RAM CHANDRA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 126805/2025 - SUSPENSION OF SENTENCE)

WITH

Criminal Appeal Nos.1346-1347/2026 (Diary No.1418/2025)
(II)

OM PRAKASH SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 202276/2025 - SUSPENSION OF SENTENCE)

Date : 13-03-2026

These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) :

Mr. Anuj Saxena, Adv.

Mr. Anuj Ruhela, Adv.
Mr. Manan Malik, Adv.
Mr. Harsh Saxena, Adv.
Mr. Md. Shahid Hussain, Adv.
Mr. Durgesh Ramchandra Gupta, AOR

For Respondent(s) :

Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Sharvi Sharma, Adv.
Mr. Ashish Singh, Adv.

UPON hearing the counsel
the Court made the following
O R D E R

IA No. 126805/2025 in CrI.A. Nos. 2770-2771/2025

IA No. 202276/2025 in CrI.A. Nos. 1346-1347/2026
(Diary No. 1418/2025)

- 1) Heard on interlocutory applications seeking suspension of sentence.
- 2) Since the substantive jail sentence of co-accused Ranvir Singh and Onkar Singh has already been suspended by a coordinate Bench of this Court *vide* order dated 08.04.2024 passed in

Criminal Appeal No. 41 of 2016 and Diary No. 7049 of 2020; maintaining parity, without expressing any opinion on the merits of the case, until further orders, we are inclined to suspend the substantive jail sentence of the appellants, namely, Ram Chandra and Om Prakash Singh, subject to the final outcome of the present criminal appeals. The appellants be released on bail on such terms and conditions as may be deemed fit and imposed by the trial Court.

3) The interlocutory applications stand disposed of.

(NIDHI AHUJA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR